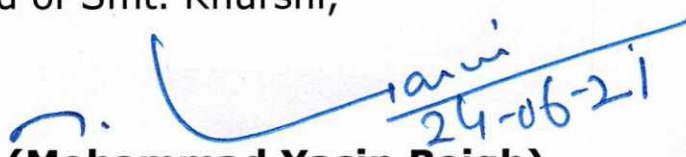


HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

Subject: Corrigendum to the High Court Order NO.369 of 2021/RG/LP Dated 03-06-2021

In the High Court Order No. 369 of 2021/RG/LP dated 03.06.2021, regarding the grant of Financial Assistance in favour of Legal heirs/wife of deceased Advocate(s) at S.No.2, please read the name of widow of Shri Late Noor Mohammad Dar, Advocate as **Smt. Mala** instead of Smt. Khurshi,

By Order


(Mohammad Yasin Beigh)
Registrar (Admn)

No. 19266-81/RG/LP Dated 03.6.2021

Copy forwarded to the:-

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K, Srinagar .
2. Secretary to Hon'ble Mr. Justice Ali Mohammad Magrey
3. Secretary to Hon'ble Mr. Justice Dhiraj Singh Thakur
..... for information of Their Lordships.
4. Registrar Judicial, High Court Wing Srinagar
5. Principal District & Sessions Judge, Budgam
.....for information and necessary action.
6. President, J&K High Court Bar Association, Srinagar
..... for information.
7. President, District Bar Association, Budgam
..... for information.
8. CPC e-Courts High Court of J&K, Srinagar for uploading on the official website for information of all the concerned.
9. Incharge Library, High Court Wing Jammu/Srinagar for information and keeping the record of the same.
10. Smt. Mala widow of Shri Noor Mohammad Dar, Advocate R/O Rasoo, Budgam


Registrar (Admn)
24-06-21